

Fwd: Prayer

SR

Sh. RAJA CHATTERJEE Registrar <registrarngt-kolkata@gov.in>

Mon, 14 Oct 2024 9:48:50 AM +0530

To "National Green Tribunal, Eastern Zone Bench, Kolkata" <ngtjudicial-kolkata@gov.in>

==== Forwarded message =====

From: <haripriyapatel@gmail.com>

To: "Sh. RAJA CHATTERJEE Registrar" <registrarngt-kolkata@gov.in>

Date: Mon, 07 Oct 2024 22:05:15 +0530

Subject: Prayer

==== Forwarded message =====

To

The Honorable Chairman
National Green Tribunal
Eastern Zone Branch , Kolkata

Honourable Sir,

I would like to bring into the kind notice of Honourable Tribunal to one article published in the newspaper the Samaj on 07/10/2024 namely "**Mangla River Become Poisonous**" (copy enclosed). The article highlighted the condition of Mangala river , a small tributary of Bhargavi river, originates near the upstream of Puri town , flows along Puri city and ultimately culminates with Bay of Bengal at Puri near Harachandi Muhan. The villagers of Bhagabat Patna, Korua , Kasigagarnath Pur , Golashai, Khadipada , Totasahi , Revatiraman, Paiksahi , Kanthapura , satptna and Parbatipur completely depend on the river for their livelihood.

As reported in the newspaper due to encroachment and pollution the Mangala River turns into sewerage. Further, due to discharge of untreated waste water from puri town and affluent from different drains made the water of Mangala River poisonous and polluted. Out of 10 Kilometres of length of the river except two/three Kilometres from the origin, the remaining part is completely polluted. In puri town more than 15 Nos of sewerage drain water enters the Managal River which includes puri city sewerage drains, hospital affluents and villagers common sewerage drains. Due to encroachment the river width also diminished.

The Mangala river has also historical significance as people used to take bath in that river one day after the birth of Bhagawan Sri Krishan but it has been stopped since the last 20 years. The article highlighted that the main cause of pollution of Mangala River water is due to direct release of untreated sewage in Puri town Area including hospital affluents and village drain waters.

Articles 47 and 48-A of the Constitution impose upon the state a duty to improve the public health of citizens and protect the environment respectively. The Constitution under Part IV-A also casts a duty on every citizen of India to protect and improve the natural environment including forests, lakes, rivers and wildlife. It is manifestly clear

that pollution free water forms the basic right under the Constitutional framework and a welfare state is bound to ensure the same.

The effect of water pollution on human health is not the only adverse factor. Water pollution can seriously harm aquatic life in water bodies. It has become necessary to compare the costs of prevention and control of water pollution against its effects on human health including treatment, indirect economic costs and damage to flora and fauna.

Over the years, there have been many legislative and executive actions to ensure this basic right of pollution free water. Most importantly, the Water (Prevention and Control of Pollution) Act, 1974 was enacted with an objective to provide for the prevention and control of water pollution and maintaining or restoring of wholesomeness of water. The Act prohibits use of any stream or well for disposal of polluted matter.

It is the duty of the government and every citizen to protect and improve the national environment and national Assets like Rivers, Canals, Water bodies etc. Forests, rivers, water bodies, wildlife etc. are our national wealth and they do not belong to an individual, Government or Authority. The Government is the custodian of this wealth and as beneficiaries of this wealth, it is as much our duty as that of the Government to preserve and treasure our natural resources and environment for posterity.

This river is the lifeline of the people staying around the area. The pollution of the river is causing not only drinking water problems but also affecting the important ecosystem for the welfare of the people staying around the area. The deplorable and polluting conditions of the river will likely create imbalance in the environmental ecosystem. There is a requirement to rejuvenate this river by removal of the pollution entering directly into the river and making the river pollution free. Its restoration has the potential to contribute to water conservation, irrigation, the provision of safe drinking water, tourism, agriculture and flood control. Therefore I request the honourable tribunal to take cognizance of the facts and issue necessary directions to authorities to take necessary steps to rejuvenate and restore the river to its original position and glory.

With Regards

Smt Haripriya Patel
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Mangal river.pdf
685.6 KB •

ବିଷ ପାଳଟିକୁ ମଙ୍ଗଳା ନଦୀ

■ ପୁରୀ, ୬/୧୦ (କାର୍ଯ୍ୟକ୍ରମ): ବିଷଜଳପରେ ମଙ୍ଗଳା ନଦୀ । ଜବରଦଖଲ ଯୋଗୁଁ ଚିରସ୍ରୋତା ମଙ୍ଗଳା ନଦୀ ଏହାର ସଭା ହରାଇ ବର୍ତ୍ତମାନ ନଦୀମା ସବୁଶ ପାଳଟିଛି । ପୁରୀ ସହରର ବିଭିନ୍ନ ଜଳ୍ୟ ତଥା ନଳୀର ଜଳ ମିଶି ଏହାର ପାଣି ବିଷାକ୍ର ପାଳଟିଛି, ଯାହା ମନୁଷ୍ୟ ତଥା ଜୀବଜନ୍ତୁଙ୍କ ବ୍ୟବହାର ପାଇଁ ଅନୁପଯୋଗୀ ହୋଇପଡ଼ିଛି । କୃଷିକାର୍ଯ୍ୟ ପାଇଁ ମଧ୍ୟ ଏହାକୁ ବ୍ୟବହାର କରାଯାଇପାରୁନାହିଁ । ମଙ୍ଗଳା ନଦୀ ପ୍ରବାହିତ ହେଉଥିବା ୧୦ କିଲୋମିଟର ମଧ୍ୟରୁ ଉତ୍ପତ୍ତିସ୍ଥଳରୁ ୨ରୁ ୩ କି.ମି.କୁ ଛାଡ଼ି ବାକି ଅଂଶ ଲୋକଙ୍କ ପାଇଁ ଅଭିଶାପ ପାଳଟିଛି । ନଦୀର ପୂର୍ବ ଏତିହ୍ୟ ଫେରାଇବା ପାଇଁ ମଙ୍ଗଳା ନଦୀ ସୁରକ୍ଷା କ୍ରିୟାମୁଖ୍ୟ କମିଟି ଅଧ୍ୟା ଉଡ଼ିଛି ।



ମିଶୁଛି ୧୫ରୁ ୩୦ର ବିଷାକ୍ର ପାଣି
ଜବରଦଖଲ ପାଇଁ ସଭା ହରାଇଛି
ପୁନରୁଦ୍ଧାର କରାଯିବ: ଜିଲ୍ଲାପାଳ

ସୁଚନା ମୁଦ୍ରାବଳ, ଆଜିର ମଙ୍ଗଳା ନଦୀ ଦିନେ ଯମୁନା ନଦୀ ନାମରେ ଖ୍ୟାତ ଥିଲା ବୋଲି ସ୍ଥାନୀୟ ଲୋକ କହନ୍ତି । ଶ୍ରୀକୃଷ୍ଣଙ୍କ ଜନ୍ମ ପରଦିନ ଏହି ମଙ୍ଗଳା ନଦୀରେ ଯମୁନା ଗାଧୁଥା ଅନୁଷ୍ଠିତ ହେଉଥିଲା । ପାରମ୍ପରିକ ମେଳଣ ସହ ମେଣ୍ଟା ଲଢ଼େଇ ପାଇଁ ପ୍ରସିଦ୍ଧ ଥିଲା । ସ୍ଥାନୀୟ ଅଞ୍ଚଳର ହଜାର ହଜାର ଲୋକେ ମେଳଣକୁ ଆସିଥାନ୍ତି । କିନ୍ତୁ ୨୦ ବର୍ଷରୁ ଉର୍ଦ୍ଧ୍ୱ ହେଲା ଏହା ବନ୍ଦ ହୋଇଯାଇଛି । ଭାଗବତ ପାଟଣା, କୋରୁଥ, କାଶୀଜଗନ୍ନାଥପୁର, ଗୋଲାସାହି, ଖଡ଼ିପଦା, ଚୋଟାସାହି, ରେବତୀରମଣ, ପାଇକ ସାହି, କଣ୍ଠସୁର, ସାତପାଟଣା ଏବଂ ପାଟଣାପୁର ଗ୍ରାମ ପାଶ୍ଚ ଦେଇ ନଦୀ ପ୍ରବାହିତ ହେଉଥିବାବେଳେ ଏହି ଅଞ୍ଚଳର ଲୋକେ ► ଅବଶିଷ୍ଟାଂଶ ପୃଷ୍ଠା ୪

